Applications for clearance of height of buildings from AAI

2655. SHRI ALOK TIWARI:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

Will the Minister of CIVIL AVIATION be pleased to State:

- (a) the details of the number of applications received for clearance of Airports Authority of India regarding heights of buildings near airports during last three years, year-wise;
- (b) the details of clearances given by AAI along with the pending applications, year-wise;
- (c) whether Government has recently fixed the heights of buildings to be constructed near airports which do not require clearance from AAI;
 - (d) if so, the details thereof; and
 - (e) the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) The year-wise details of the number of applications received and clearance given by Airports Authority of India (AAI) regarding heights of buildings near airports during last 3 years are as follows:

Year	No. of applications	Clearance given
2010	3578	3451
2011	4778	4862
2012	4799	4623

All the applications for NOC mentioned above were disposed off within 3 months time limit and no application for height clearance was left pending for the above period.

(c) and (d) The proposals under consideration are on the following lines:

The colour coding zoning maps will be prepared by the Local/Municipal bodies in coordination with AAI in respect of various airports. The local/ Municipal bodies shall be empowered to approve building plans as per their own building regulations/ bye laws, up to the height in Above Mean Sea Level (AMSL) being the top elevation of the building, as indicated in the colour coded zoning map. The No Objection Certificate (NOC) for height clearance from AAI will not be mandatory for such cases.

For height exceeding the permissible top elevation (in AMSL) indicated in the colour coded zoning map and for the site of the proposed buildings located in approach and transitional areas, the existing procedures for applying NOC will be applicable.

(e) It will be at par with the best practices followed in the world for regulations of development of buildings around airports.

Revision of pay of pilots

2656. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

SHRI ALOK TIWARI:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has approved the restructuring and revision of pay of pilots and other employees of Air India;
 - (b) if so, the details thereof;
 - (c) whether Government proposes to cut the pay of pilots of Air India;
 - (d) if so, the details thereof; and
 - (e) the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. A Committee of external experts was appointed under the Chairmanship of Justice Dharmadhikari to look into the integration and harmonization of wage, salary, work practices, etc. of all categories of